



2026:AHC:11502

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 896 of 2026

Hardayal

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amar Singh Yadav, Shailendra Kumar
Counsel for Respondent(s)	:	C.S.C., Sher Bahadur Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.

2. This writ petition has been filed with the following prayer:-

"I. Issue a writ, order or direction in the nature of Mandamus commanding the Additional Commissioner (Judicial) IIIrd, Mandal Bareilly (Respondent No. 2) to decide the appeal No. 1171 of 2025 computerised case no. C202512000001171 (Nathulal versus Hardayal and others) as early as possible within stipulated time period according to law."

3. It appears from perusal of record that the aforesaid appeal was filed by the petitioner under Section 24(4) of the U.P. Revenue Code, 2006 before the respondent no. 2 namely Additional Commissioner (Judicial) IIIrd, Mandal Bareilly in the month of May, 2025. On the aforesaid appeal, as per the order sheet, copy of which is appended at paper book at page15-16, only two dates were fixed as yet. Nothing has been stated in the entire writ petition that whether the respondent nos. 2 and 3 in the aforesaid appeal were served summons or not.

4. In view of the above, no relief could be granted to the petitioners. However, authority concerned is expected to decide the aforesaid case strictly in accordance with law without granting any unnecessary adjournment to either of the parties unless there is no legal impediment.

5. With the aforesaid observations, the petition is disposed of.

(Prakash Padia,J.)

January 16, 2026/Aiman